

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
CIVIL APPELLATE JURISDICTION**

SUO MOTU WRIT PETITION (ST) NO. 93432 OF 2020
(Writ Petition Urgent No.2 of 2020)

**High Court On Its Own Motion }
(Letter dated 26th March, 2020 }
sent by five Senior Advocates) } Petitioner
versus
The State of Maharashtra } Respondents**

**CORAM:- HON'BLE THE CHIEF JUSTICE
HON'BLE MR.JUSTICE A.A.SAYED
HON'BLE MR.JUSTICE S.S.SHINDE
HON'BLE MR.JUSTICE K.K.TATED**

Present:-

Mr.P.P.Kakade-Government Pleader with
Mr.M.M.Pable-AGP and Ms.R.A.Salunkhe-
AGP for State.

ORDER
(October 29, 2020)

1. Although the situation in the State of Maharashtra because of the pandemic has improved over the last few days, access to the courts of law is yet not free. To ensure that persons suffering orders of dispossession, demolition, eviction, etc., passed by public authorities are not inconvenienced by reason of disability to approach the Courts of law because of the restrictions as to movements imposed by the State Government as well as the requirement to maintain social distancing norms, we consider it just and proper to extend the